

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
IB-335/ND/2022
IA-4000/2022

IN THE MATTER OF:
Karur Vysya Bank

... **Applicant/Petitioner**

Versus

Pooja Malhotra

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 17.11.2022

CORAM:

SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Vijay Kumar

For the Personal Guarantor : Adv. Abhishek Anand, Adv. Sahil Bhatia

For the RP :

Advocate Rajiv Malik for RP Mr. Mohit Kumar
Gupta

ORDER

Mr. Pathik Chaudhary, Ld. Counsel appears on behalf of the Respondent/Personal Guarantor who submits that they have challenged the Constitutional validity of Section 95 of IBC, 2016 in Writ Petition No. 714/2022. He further submits that the Hon'ble Apex Court has granted stay in the matter. He seeks adjournment of 2 weeks.

List the matter on 09.12.2022.


(L.N. GUPTA)
MEMBER (T)


(BACHU VENKAT BALARAM DAS)
MEMBER (J)